

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

R.A. No. 59 of 1997 In

O.A. No. 360 of 1992

New Delhi this the 4 <sup>at</sup> day of September, 1997

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)  
HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

Shri J.C. Shori  
S/o Late Shri Pt. Ram Pratap Shori,  
R/o RZ-54, South Extension Part-I,  
Uttam Nagar,  
New Delhi-59. ... Applicant

In person.

Versus

1. Union of India through  
the Secretary,  
Ministry of Railways,  
Railway Board,  
New Delhi.
2. General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
3. Financial Advisor and Chief Accounts  
Officer,  
Northern Railway.  
Baroda House,  
New Delhi.
4. Senior Divisional Accounts Officer,  
Northern Railway,  
Allahabad.
5. Senior Divisional Accounts Officer,  
Northern Railway,  
Moradabad. ... Respondents

By Advocate Shri R.L. Dhawan.

ORDER

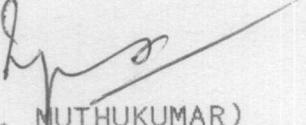
Hon'ble Mr. K. Muthukumar, Member (A)

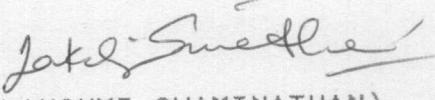
We have seen the Review Application. The applicant seeks to re-argue his entire case which is not permissible in a Review Application. In our



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view, there is no error or omission apparent on the face of the record. If the applicant is not satisfied with our decision, his remedy does not lie in a Review Application. The Review Application is accordingly rejected.

  
(K. MUTHUKUMAR)  
MEMBER (A)

  
(MRS. LAKSHMI SWAMINATHAN)  
MEMBER (J)

Rakesh